

MEGHALAYA LEGISLATIVE ASSEMBLY

RE-ASSEMBLED BUDGET SESSION

UNSTARRED

QUESTIONS AND ANSWERS

Monday, the 16th June, 2014.

Compensation for the Deceased family

Shri JAMES K. SANGMA

Dr. MUKUL M. SANGMA
(Chief Minister)

3. Will the Chief Minister be pleased to state :-

(a) Whether adequate compensation has been provided to the family of the deceased where an ambulance on convoy with the Chief Minister proceeding to Guwahati from Shillong hit one Wanbok Syiem at Sumer on April, 20th 6:00 P.M.?

(a) Sir, compensation has not been paid to the family members of the deceased.

(b) The circumstances which led to the accident?

(b) On 20-4-2014, Hon'ble Chief Minister, Meghalaya was proceeding toward Nongpoh-Guwahati from Shillong alongwith a convoy of 8 (eight) vehicles including Umiam PS vehicle ML-02-2862 (Gypsy) escorting from the rear and travelling at approximately at about 70/80 Kmph.

On reaching Sumer, G. S. Road, NH-40 at about 07.30 PM one pedestrian viz., Shri Wanbok Syiem aged 28 years, S/o (L)A. A. Kharkongor of Sumer, G. S. Road, who was carrying almirah and benches with protruding/jutting part of the furniture suddenly crossed the road without taking proper care and precaution for his safety and security and came in front of the

Ambulance No.ML-01-6451 (Bolero) that was part of the Carcade and followed from behind by the escort Gypsy of the convoy of the Hon'ble Chief Minister, Meghalaya.

The driver of the Ambulance on seeing the pedestrian and in trying to avoid hitting him swerved the speeding Ambulance to the right side hitting the jutting/protruding part of the benches/furniture carried by the pedestrian resulting in damage to the vehicle and injuries to Shri Wanbok Syiem (pedestrian). Immediately on seeing the person injured and without loss of time, he was removed to Shillong Civil Hospital for treatment, but unfortunately he succumbed to his injuries on 21.04.2014 morning.

On enquiry by the Officer-in-Charge of Umiam Police Station, who was also escorting the Hon'ble Chief Minister from the rear, it was revealed that the cause of accident was due to the fault of the deceased himself who without taking care and precaution for his own safety, crossed the road negligently leading to the accident as mentioned above.

With regard to this accident, one Smti. E. Syiem, who is the sister of (L) Wanbok Syiem lodged an FIR against the driver of the Ambulance alleging that he had knocked down her late brother causing his death. Based on the FIR, Officer-in-Charge Umiam Police Station registered a case vide Umiam PS Case No.42(4)2014 U/S 279/427/304(A) IPC and the case is presently under investigation. The driver of the involved Ambulance was arrested and released on bail.